

a

ITEM NO.34

REGISTRAR COURT.2

SECTION IVB

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SUNIL THOMAS

Petition(s) for Special Leave to Appeal (Civil) No(s).5023/2008

MUNISH GUPTA

Petitioner(s)

VERSUS

HARJIT KAUR & ANR.

Respondent(s)

(With prayer for interim relief and office report)

Date: 04/02/2011

This Petition was called on for hearing today.

For Petitioner(s)

Mr. Amit Pawan,Adv.

For Respondent(s)

Mr. Ujjal Singh,Adv.
Mr. J.P. Singh,Adv.
Mr. R.C. Kaushik,Adv.

UPON hearing counsel the Court made the following
O R D E R

Counsel for respondent No. 2 submits that he does not propose to file separate counter affidavit apart from the counter affidavit he has already been filed for respondent No.1. No further steps as submitted by both sides. Hence, place the matter before the Hon'ble Court, as per Rule.

(SUNIL THOMAS)
Registrar

s